

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1675/2019
MA. 350/982/2019

Date of order: 23.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Ruhit Tapader & 30 Ors.
Vs.
Union of India & Ors. (Doordarshan)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. S. Paul, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides at length.

2. MA. 982/2019 filed by the applicants for joint prosecution is allowed.
3. At hearing, Ld. Counsel for respondents would submit that the applicants have failed to produce the documents that were required for appropriate consideration of their case in terms of the policy of the department in vogue.
4. Ld. Counsel for applicants contradicts the same and submits that the applicants have already submitted all the documents on the basis of which their cases have already been recommended, and in support ld. Counsel would draw our attention to page 86 of the OA.



5. Ld. Counsel for applicants further assures that all the documents that are required to be furnished by the applicants shall be furnished within one week.
6. Accordingly, we direct that upon receiving such documents from the applicants, the respondents shall duly process their case in accordance with the policy in vogue and time line of the department and pass an appropriate order, within 8 weeks thereafter.
7. Till such time, if the applicants are being engaged by the respondents, they shall not be dis-continued.
8. Thus, the OA would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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